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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.51/96, MA 618/96 in OA No.2462/1994

New Delhi, this 22nd day of March, 1996

Hon'ble Shri B.K. Singh, Member(A)

Shri Gopal Krishan .
A-11/35, Village Barabarpur, Chaji Gate
Gali No.3, Shahdara, Delhi-32 .. Applicant

By Shri B.S. Maine, Advocate

versus

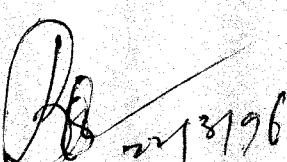
Union of India, through

1. The Genral Manager
Northern Railway, Baroda House, New Delhi
2. The Dvl. Railway Manager .
Northern Railway, State Entry Road,
New Delhi .. Respondents

ORDER(in circulation)

The mandatory period prescribed for filing a review application is contained in section 17(1) of the CAT (Procedure) Rules, 1987, which reads as follows: "No application for review shall be entertained unless it is filed within thirty days from the date of receipt of the copy of the order sought to be reviewed".

2. The review application has been filed beyond the prescribed mandatory period. The application for condonation of delay does not show any reasonable or substantial cause and therefore no exemption can be granted on the grounds that are shown in the MA for condonation of delay. The same is rejected and alongwith it, the RA is also rejected *summarily*.


(B.K. Singh)
Member(A)

/gtv/